

# केन्द्रीय विद्युत विनियामक आयोग CENTRAL ELECTRICITY REGULATORY COMMISSION



# याचिका संख्या/Petition No 306/RC/2025

कोरम/ Coram:

श्री जिश्न् बरुआ, अध्यक्ष / Shri Jishnu Barua, Chairperson

श्री रमेश बाब् व., सदस्य / Shri Ramesh Babu V., Member

श्री हरीश द्दानी ,सदस्य / Shri Harish Dudani, Member

श्री रविन्द्र सिंह ढिल्लो, सदस्य /Shri Ravinder Singh Dhillon, Member

आदेश दिनांक/ Date of Order 30th of March, 2025

### In the matter of:

Petition under Section 79 of the Electricity Act 2003 read with regulation 15 (1) (e) and regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 2023 seeking to bring on record change in name of the Applicant Company read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020, and order dated 15.04.2021 passed in Petition No. 629/TD/2020.

#### And

## In the matter of

Amp Energy Markets India Private Ltd. (Now known as AMPIN Energy Markets India Private Ltd.) 309, 3<sup>rd</sup> Floor, Rectangle One Building Behind Sheraton Hotel, Saket New Delhi-110017

...Petitioner

## **ORDER**

The Petitioner Amp Energy Markets India Private Ltd., (herein referred to as



"Petitioner") has filled the instant Petition under Section 79 of the Electricity Act 2003 read with regulation 15 (1) (e) and regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 2023 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020, and order dated 15.04.2021 passed in Petition No. 629/TD/2020, seeking approval for the change of name of the company from "Amp Energy Markets India Private Ltd." to "AMPIN Energy Markets India Private Ltd." in furtherance of regulatory compliance. The Petitioner has made the following prayers:

- "(a) Allow the present application;
- (b) Allow and take on record the change in name of the Applicant from 'AMP Energy Market India Private Ltd' to 'AMPIN Energy Markets India Private Ltd.
- (c) Pass necessary directions to effectuate a change in the records including in the Certificate of Category -V inter-state trading license granted to the Applicant pursuant to order dated 15.04.2021 in order to reflect the change in name of the Applicant Company.
- (d) Issue necessary directions to the relevant authorities to update in their records to reflect the change in name of the Applicant Company; and
- e) Pass any such order and further reliefs as this Hon'ble Commission deems just and proper in the nature and circumstances of the present case.
- 2. By order dated 15.04.2021, Amp Energy Markets India Private Ltd was granted a license as a Category 'V' inter-State electricity trader under the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions of Trading License and other related matters) Regulations, 2020, for undertaking inter-State trading for the whole of India, subject to the terms and conditions contained in the license.
- 3. The Petitioner has submitted that the name of the company has been changed

from Amp Energy Markets India Private Ltd to AMPIN Energy Markets India Private Ltd. with effect from 08.07.2024. The certificate dated 08.07.2024 issued by the Registrar of Companies, Office of the Central Processing Centre, Plot No. 6,7,8, Sector 5, IMT Manesar, Gurgaon-122050, Haryana, has been placed on record by the Petitioner.

- 4. The Petitioner has submitted that consequent to the change of name, there has been no structural change in the Petitioner Company. The Petitioner has also submitted that it has complied with all provisions of the relevant regulations applicable to it.
- 5. The Petition is admitted by circulation.
- 6. We have considered the submission of the Petitioner. Consequent to the issue of the certificate by the Registrar of Companies, Manesar, Gurgaon, Haryana, as noted above, we direct that the name of the licensee be changed from Amp Energy Markets India Private Ltd to AMPIN Energy Markets India Private Ltd. in the Commission's records. It is, however, clarified that the change of name will not absolve AMPIN Energy Markets India Private Ltd. from any liability incurred by Amp Energy Markets India Private Ltd. as a trading licensee.
- 7. A copy of this order may be sent to the Central Government in the Ministry of Power, Central Electricity Authority, and Power Grid Corporation of India Ltd. (CTU) in terms of subsection (7) of Section 15 of the Electricity Act, 2003, for their information and record.
- 8. We direct that necessary endorsement be made on the license issued to the

applicant with regard to the change of name of the licensee. Except for the name, there shall be no change in the terms and conditions of the license.

9. Petition No. 306/RC/2025 is disposed of in terms of the above.

Sd/- Sd/- Sd/- Sd/- (श्री रविन्द्र सिंह ढिल्लो) (श्री हरीश दुदानी) (श्री रमेश बाबू व.) (श्री जिश्नु बरुआ) सदस्य सदस्य सदस्य अध्यक्ष